With these words, Sir, I conclude my remarks. I thank Mahamahim Rashtrapatiji for his Address to us. Thank you very much.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : मोशन ऑफ थैंक्स पर चर्चा कल जारी रहेगी और अगले वक्ता श्री दुग्गल होंगे I Statement by the Minister on match-fixing.

STATEMENT BY MINISTER

Match-fixing in Cricket

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUKHDEV SINGH DHINDSA): Sir, Government is seriously alarmed by the recent revelations regarding match-fixing in cricket, specially in the context of the recently concluded series between India and South Africa. The Delhi Police, on the basis of information in its possession, has ledged FIR No.l 11/2000 in this connection against Mr. Hansie Cronje and others. Keeping in view, these developments, the Department of Sports summoned all the concerned agencies and officials, to get an insight into the various facts of this particular case. The case is under investigation and the full dimension of this problem will only be apparent once the detailed investigation gets completed. However, the Department is keeping a watch on developments in this case on a regular basis. This investigation will require full support of the persons and agencies concerned. The Board for Control of Cricket in India (BCCI) has assured that it will extend its complete co-operation in this regard so that the culprits could be discovered. They are also agreeable to making the Chandrachud Report public.

Other than the specific FIR registered by the Delhi Police, Government does not, at this stage, have any specific complaint against particular Indian cricketers or office- bearers of the Board for Control of Cricket in India. Allegations of i general nature are however, being reported in the media. Nevertheless, Government will in all seriousness, initiate necessary legal measures against practices of match-fixing on the basis of specific complaints that may be received, after appropriate inquiry and necessary investigation. The Government will take recourse to all legal measures to ensure that this menace is not only curbed but eliminated. It will not hesitate to order detailed investigation by any agency of the Government depending upon the gravity of the charges and allegations.

Persons having specific information regarding malpractices should come forward with such information and they shall be provided adequate protection, as required. I also wish to inform the House that I have called a meeting of the office-bearers of the BCCI and other distinguished cricketers and sports administrators on 27th April, 2000. The meeting will discuss the current state of affairs in cricket and measures that need to be adopted to achieve higher standards in the game. In this regard, the cricketing fraternity also has a critical role to play which it must discharge. I also place a copy of the report submitted by Justice Y.V. Chandrachud to the BCCI, on the Table of the House.

THE VICE-CHAIRMAN(SHRI SURESH PACHOURI): Now, the clarifications on the statement made by the Minister. Shri Kapil Sibal.

SHRI KAPIL SIBAL (Bihar): Thank you, Mr. Vice-Chairman. I thank the hon. Minister for the statement that has been made on the floor of this House. But I am somewhat perturbed about the events that have taken place in the recent past. It was on the 7th of April, you might remember, Mr. Minister, that the Delhi Police hit upon this scandal, and I am given to understand that the Delhi Police, in fact, was investigating facts of extortions that certain persons were being subjected to, and, in the course of that investigation, they hit upon the alleged conversation, which is now the subject- matter of the public outcry. I am further given to understand that the Delhi Police, instead of reporting these facts to the Ministry of Home Affairs, informed the Ministry of External Affairs that, in fact, they were going to lodge an FIR. They sought no permission, either from the Ministry of Home Affairs or from the Ministry of External Affairs, and by the time the External Affairs Ministry could inform the next morning the Ambassador of South Africa, the FIR had already been lodged. So, it was a fait accompli; in the FIR, five South African players were named. What concerns me is the manner in which the Delhi Police conducted itself. Mr. Minister, you are aware that this has tremendous ramifications. You are also aware of the fact that the charges that are sought to be framed, are under section 420 IPC, read with section 120B, which is conspiracy. You are also aware of the fact that there is no extradition treaty with South Africa, and the essence of the charge under section 420 is a dishonest representation made by A to B for the purposes of parting of property of valuable security by B, and thereby, causing loss to A. In what manner any representation was made by a South

African player to any member of the Indian public or the Board of Control for Cricket in India, I fail to understand.

And I fail to understand why the Government and the Delhi Police have taken upon themselves the burden of prosecuting the South African Cricketers. What concerns me - as you might know since there is no Extradition Treaty - is that every time a South African Cricketer goes to different parts of the world to play matches and plays in countries with which India has an Extradition Treaty, like in the case of Pinochio in the United Kingdom, the Government of India would have to prosecute and seek extradition of the South African Cricketer back to India to try and send him to Tihar Jail. But to what effect and for what purpose? The burden that ought to be discharged by the South African Cricket Board is sought to be discharged by the Government of India, but to what effect? Can you imagine, Mr. Minister, the impact of this? Cricketers in India were icons. They were like gladiators during the Roman times. They represent the dignity of the country. And now because you are prosecuting the South Africans, it is going to come to nought because there is no case against the South Africans. What is going to happen is that you are going to have to prosecute the Indians. Because, otherwise, we would be told that you are more interested in prosecuting somebody else, but not interested in prosecuting your own people. You will be seen to be biased. Hence, you will have to prosecute Indian Cricketers for which there is a hue and cry now. I read about it every day in the newspapers. It is like shouting in the dark because you cannot get evidence of this nature against anybody. Instead of the Delhi Police reporting the matter to the Ministry of Home Affairs and letting the Ministry of Home Affairs do what it was supposed to do, it ought to have given the information to the South African Cricketers and told the Board, Now you deal with your Cricketers.' Why should the Government of India deal with South African Cricketers? I am thereby not saying that we should not deal with this terrible match-fixing that is taking place time and again. In fact, now we have reports of the fact that even the World Cup was fixed. The match between Pakistan and Bangladesh was fixed and the match between Pakistan and Austrialia was fixed. And a very important cricketer of this country says that even veteran matches have been fixed. Can the Minister give us a definition of match-fixing? You say that you are going to dwell into the matter, you are going to investigate the matter, you are going to bring the people to book, and that you are going to take measures to ensure that this menace is got rid

of. What are the measures that you are going to take? You don't even have a definition of match-fixing. Your case cannot stand in a court of law under Section 420 of the Indian Penal Code. So, what is it that you are trying to do? So, the clarification that I want from you, Mr. Minister is: Do you have a definition of match-fixing in the Indian Penal Code? If you don't, then, whom are you trying to fix? This is a game which is played in this country, and you will find that most of the match-fixers are in this part of the world. The reason is simple. Because this part of the world generates the maximum money. Now, the clarification that I have to seek from you is: Are you going to spend valuable foreign exchange to extradite South African Cricketers, to prosecute them and send them to Tihar Jail? Is that what the Government has in mind? The second part of my query for clarification is: Are you not going to impress upon the BCCI to evolve a Code of Conduct immediately, like you have for other institutions in this country? You have it for the Members of Parliament, for the hon. judges of the higher judiciary etc. We should have a Code of Conduct for cricketers, so that the BCCI, which is a private organisation, can deal with it. Are you going to look into the assets' statement of the various cricketers? That is most fundamental. Mr. Minister, my worry is that next time if somebody drops a catch, the spectators will say that he took 'x' amount of money for dropping it. Next time a person gets below 10 runs, somebody will say, 'Look, he took a bribe'. Next time India loses a match, somebody will say, 'He took money for it.' Because what you are doing is you are destroying the aura. Cricket has an aura. Cricketers have an aura. Let us not destroy the institution. Please don't have an all-encompassing investigation so that every cricketer's name is marred. Please don't do that. That is not good for the institution. Investigate quietly into the assets of these cricketers. And whenever you have an absolute proof against any individual, book him, if you can, under the Penal System. But I doubt if you can. If you can, book him, to set an example. But don't destroy the game of cricket. These are the clarifications which I want to seek.

SHRI BRATIN SENGUPTA (West Bengal): Hon. Vice-Chairman, Sir, I am sorry to state that this statement of the Minister, despite the severe consternation and enragement that has been generated in the entire nation subsequent to the revelation of the betting scandal, is disappointing. This statement is quite disappointing to the entire nation and, particularly, to the House which had discussed this issue, with all seriousness, last Thursday. The statement is still relying on the BCCI against which serious allegations

have been raised by many people. There has been a demand to check its bank accounts as also to attach its bank accounts immediately. A public interest litigation was filed against it in the Delhi High Court on 20th April, seeking a clarification as to how the BCCI officials had been spending the money. It has been found that not even ten per cent of the expenditure of the BCCI was for the purpose of developing the game. Then, what for are they spending the money? Many things have come in the newspapers during the last few days. I am not going into the entire details. There has been a report that the BCCI officials are eager to suppress, at any cost, a full-fledged and threadbare CBI inquiry into it. They are against any kind of a threadbare inquiry. The House, however, discussed last Thursday the fact that the Chandrachud Report, the one-man Committee Report, was almost an eye-wash. It has been lying there for three years. Nobody has revealed anything. Even if the report was revealed, nothing would have come out because it was an eye-wash. After all these discussions, he is pinning his faith to the Chandrachud Report. There is a demand for a CBI inquiry, a threadbare inquiry, into the BCCI accounts, expenses, the role of officials and the real players-I am not talking about the tiny players~who have been accused of the betting scandal and many other things. The tiny players are the cricket players. Some of them might have been involved. They need not be spared. We can discuss about them also along with this. Who are the real players behind the game? Who are generating this black money? It has been discussed in this House. The generation of black money is hundred times more than the generation of money in the Indian derby. It is more than hundred times of that. One single match generates a thousand crores of rupees. It has repeatedly come out. The Government is in the know of things for the last few years. The BCCI is in the know of things. Even then, a player, against whom allegations of match-fixing have been levelled, has been allowed to flee from the country during the last three or four days and the Government did not take any action. This is what the Press report says. The Press report says that many players and officials are involved in it. But the BCCI is opposed to a threadbare inquiry. So, there is no CBI inquiry. This substantiates the suspicion among the Members and many citizens of our country. The Government, like the BCCI, is equally interested in suppressing the scandal and does not want to reveal the entire truth behind this. This is one of the worst scandals and we have repeatedly said so. Many things have come in the Press like some of the officials are using 16 limousines. Sixteen

limousines for one member only! One of the cricket officials is wearing a watch costing Rs.20 lakhs. Under the voluntary disclosure scheme, one cricketer has disclosed that his income, which cannot be substantiated, is to the tune of Rs. 17 crores. These are certain small pieces of facts. There are many such facts which have come out.

I am not going to repeat all those facts. Everyday all those facts are coming out in the newspapers. But the indifference that the statement has shown, the indifference that the Government has shown is reflective of the same inaction -despite knowing all these things of the mysterious inaction by the Government, which has been there for the last few years. In all these things, such as, cricket betting, etc.- thousands of crores of rupees and a lot of black money is generated, in a single match. All these facts were in the knowledge of the Government. But there is mysterious inaction on the part of the Government which creates a doubt about some kind of a coninivance with the BCCI officials and all others, whether he is Dawood Ibrahim's brother, Anees Ibrahim, or, any other criminal, or, drug peddler, or, other kinds of mafia, or, all other international mafias operating in this arena - whether it is them or whoever it is, it all symbolises a kind of connivance with the BCCI officials. And the Government seems to be succumbing to this entire thing. It creates a suspicion over the role of the Government in this matter. I am very sorry to say that this statement is an absolute disappointment before the nation. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please ask the clarifications.

SHRI BRATIN SENGUPTA : Because the entire nation is enraged and there is severe consternation, not only in Rajya Sabha but also throughout the entire nation, over one of the worst scandals in the country, regarding which Minister has come out with a statement. I am afraid, there is thorough disappointment. I am very sorry, Sir. Thank you.

श्री सतीश प्रधान (महाराष्ट्र) : धन्यवाद महोदय । आदरणीय मंत्री जी का स्टेटमेंट यहाँ सुनने और देखने के बाद यह पता चलता है कि इस सदन में स्पेशल मेंशन के जरिए इस विषय पर चर्चा हुई थी । लेकिन उसका कुछ भी काग्नीजेंस लिया गया ऐसा नहीं लग रहा है । वह सिर्फ अभी साऊथ अफ्रीका की टीम यहाँ आई थी उस विषय पर ही सीमित रहा है । वहाँ से शुरूआत हुई है इस विषय की कि इस पर पूरे तौर पर चर्चा होनी चाहिए । लेकिन उसके पहले बहुत कुछ घटित हो चुका है । इस विषय में सतर्क होकर पूरी

जानकारी अपने पास रखने का क्रीड़ा मंत्रालय का फर्ज था। मैं इसको यहाँ तक सीमित नहीं रखता हूं। जो भी आज तक हो रहा है तो क्रीड़ा मंत्रालय की पूरी जिम्मेदारी है कि इस विषय पर उसके पास पूरी जानकारी हो।

यह अभी नहीं शुरू हुआ है। अभी मंत्री जी बता रहे हैं कि स्पेसिफिक कंप्लेंट आने की आवश्यकता है। उतना सीमित नहीं होना चाहिए। यह तो सरकारी उत्तर है। यह ठीक है जब कंप्लेंट आने की आवश्यकता है। उतना सीमित नहीं होना चाहिए। यह तो सरकारी उत्तर है। यह ठीक है जब कंप्लेंट आएगी तो उसके ऊपर कार्यवाही करेंगे। लेकिन आपके मंत्रालय से संबंधित जितने भी कारोबार चलते हैं उन सभी के ऊपर ठीक ढंग से ध्यान देकर आपके मंत्रालय की जानकारी रखनी चाहिए। यदि आवश्यकता हो तो उसके ऊपर कार्यवाही करने की भी सरकारी की जिम्मेदारी है और सरकार यह जिम्मेदारी नहीं टाल सकती है ऐसा मेरा स्पष्ट मत है।

अभी यहाँ बताया गया है कि 16-17 करोड़ का एक क्रिकेटर है। उसकी आय जो है वह फिक्स है। क्रिकेट कंट्रोल बोर्ड से आती हैर और किसी दूरसे जरिए से भी का सकती है। ये स्वयं बिजनेस कर सकते हैं। उसमें से भी उसकी आय हो सकती है। लेकिन एक दिन वीडीआईएस स्कीम डिक्लेयर होने के बाद अचानक वह आदमी 16-17 करोड़ का डिक्लरेशन करता है, क्या हम इस विषय से सतर्क नहीं हो सकते थे ? अगर कोई दूसरा व्यापारी करता तो उस पर्टिक्युलर विषय पर कि वह 16-17 करोड़ कहाँ से लाया यह नहीं पूछते क्योंकि वह कमिटमेंट है सरकार की तरफ से लेकिन इसके सिवाय उस आदमी के पास अलग से पैसा आने का या आय का क्या सोर्स है उस विषय पर तो हम सतर्क होते। हमारी जो खुफिया एजेंसी हैं, सरकार के पास जो अलग-अलग और संस्थाएँ हैं क्या उन्होंने सतर्क होकर इस विषय में जानकारी करने की कोशिश की ? इस विषय में जैसे कोई व्यापारी हो, ब्रोकर हो उसके बारे में ज्यादा जानकारी लेकर कार्यवाही की जाती है उसी ढंग से इस विषय में आप कुछ कार्यवाही करने के बारे में सोचेंगे, यह मैं जानना चाहूंगा ?

यहाँ जिक्र किया गया है कि कोई माल-प्रेक्टिस करने वाला है उसके बारे में या किसी और के बारे में हम पुलिस प्रोटेक्शनप देंगे। मैं कहना चाहता हूं कि जिस दिन मनोरंजन प्रभाकर ने बताया था कि यहाँ यह सब मैच फिक्सिंग हो रही हैं। उसको भी किसी आफर दिया था – तो जिस दिन मनोज प्रभाकर का यह स्टेटमेंट बाहर निकला, उसी दिन क्रीड़ा मंत्रालय द्वारा तुरंत कार्यवाही करने की आवश्यकता थी। मनोज प्रभाकर को क्या आवश्यक उतनी सिक्योरिटी उपलब्ध करवायी गयी ? मनोज प्रभाकर को इस इस विषय

में पूरी जानकारी थी। क्या क्रीड़ा मंत्रालय ने मनोज प्रभाकर के साथ बात करने की कोशिश की थी। इस विषय पर भी आपको कुछ न कुछ कहना होगा। बीसीसीआई ने उसी दिन चन्द्रचूड़ कमेटी की जो रिपोर्ट थी उसको सार्वज़निक रूप से सामने क्यों नहीं रखा ? उपसभाध्यक्ष जी, मैं बीसीसीआई के बारे में बताना चाहूंगा। वर्ल्ड कप ही यहां बात हो गई। वर्ल्ड कप आयोजित करने के बाद में, यह वर्ल्ड कप के बारे में जो हिन्दुस्तान, पाकिस्तान और श्रीलंका सब को साथ में लेकर एक कमेटी गठित की गई, यह बीसीसीआई ने गठित की थी। ...(**व्यवधान**) उपसभाध्यक्ष जी, मैं समय की पाबंदी जानता हूं, लेकिन आप थोड़ा सा समय मुझे दे ताकि मैं सदन की जानकारी दे सकूं, क्योंकि क्रीड़ा क्षेत्र में मैं बहुत सालों से काम कर रहा हूं और मैं इसके बारे में जानता हूं। कुछ जानकारी ऐसी हैं जो सदन के सामने रखने की आवश्यकता है। सर, यह बीसीसीआई नेसब को इकट्ठा किया और आर्गेनाइज़ कमेटी गठित की तथा टूर्नामेंट आर्गेनाइज़ किया। उस समय भारत सरकार को उसकी कमिटमेंट थी और जो पैसे भारत सरकार को देने थे वह पैसे नहीं दिए। आज बीसीसीआई कहती हैं कि उससे हमारा कोई ताल्लुक नहीं है, वह अलग आर्गेनाइज़िग कमेटी है। पीएसी कमेटी में इसके आडिट आब्जेक्शन हैं। आज तक वे बाकी हैं और उस विषय पर कुछ नहीं हुआ। क्या यह ऐसी कमेटी है कि उसके बारे में हम सतर्क रह कर सोच नहीं सकते ? मैं यह कह रहा हू कि यह जो मैच फिक्सिंग का चल रहा है यह आज से शुरू नहीं हुआ है, यह बहुत पुरान चलता आया है। यह कैसे हुआ, क्यों हुआ ? जिस दिन ये क्रिकेट का कमर्शियलाइज़ेशन हुआ तब से यह शुरू हो गया। स्पोर्ट्स का कमर्शियलाइज़ेशन जब से शुरू हुआ तब से हरेक गेम में ...(**व्यवधान**) वह बाहर से नहीं, बीसीसीआई से भी है। उपसभाध्यक्ष जी, मैं बताना चाहता हूं कि जब से यह स्पोर्ट्स का कमर्शियलाइज़ेशन शुरू हुआ है तब से यह विषय बढ़ना शुरू हो गया और लोगों के हाथ में पैसा खेलना शुरू हो गया। साथ-साथ में आर्गेनाइज़र्स जो आर्गेनाइज़ करते थे उनके विषय में क्या हुआ और उधर क्या होता है, यह देखने की आवश्यकता है।

सर, एक और महत्वपूर्ण बात है। क्रिकेट कंट्रोल बोर्ड के एक बहुत बड़े पदाधिकारी है। मुझे जानकारी है और मैं जिम्मेदारी से बात करता हूं। वह मैच देखने के लिए नहीं थे। हम भी सब लोग मैच देखते हैं। कभी टीवी पर देखते हैं और कभी यहां आकर देखते हैं। सर, कभी एक विकेट गिर जाती है तो ये जो पदाधिकारी हैं तुरंत वहां से उठ कर बाहर जाते हैं, खास करके इंडिया का विकेट जब गिर जाता है तो ये बाहर जाते हैं और मोबाइल पर बात करना शुरू करते हैं। हर विकेट गिरने के बाद बाहर जाकर मोबाइल पर बात करने की आवश्यकता क्यों होती है ? इस विषय पर भी जानकारी लेने की आवश्यकता है और यह कौन ऐसा आदमी है जो ऐसा कर रहा है, इसे भी देखने की

आवश्यकता है। मैच के समय कुछ खिलाड़ी लोग अंदर जा कर बैठे तो इसके लिए किसी को कोई आपत्ति नहीं हो सकती, लेकिन किसलिए बैठाया जाता है ? किसी की वाइफ आकर बैठती है, किसी के रिलेटिव आकर बैठते हैं, किसी के दोस्त आकर बैठते हैं। वे सब लोग पर्टिकुलर सीट पर आ कर बैठ कर मैच देखते हैं। हम लोग समझते हैं ये पर्टिकुलर सीट पर बैठ कर मैच खेल रहे हैं। लेकिन अचानक हाथ में पकड़े मोबाइल की जब घंटी बज जाती है तो उठकर वह बाहर निकल जाता है और यहां यह विकेट खेल कर बाहर निकल आता है। सर, इस किस्म की यह घटना घटती है। इसलिए इसके बारे में भी सतर्क होने की आवश्कयता है। खास करके इन चीजों का ज्यादा चलन क्रिकेट में वन डे मैचों से शुरू हुआ।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : प्लीज़ कन्क्लूड।

श्री सतीश प्रधान : सर, मैं कन्क्लूड कर रहा हूं। मैच जितने ज्यादा बढ़ेंगे उतनी संभावना ज्यादा बढ़ जायेगी यह मैं मानता हूं, लेकिन वह जरूरत से ज्यादा बढ़ जाएगी और इंटरनेशनल स्तर तक बढ़ जाएगी तो यह सोचेन की बात है। इसमें जो लेनदेन का व्यापार बढ़ रहा है इस विषय पर सरकार को ज्यादा सतर्क रहने की आवश्यकता है। साथ ही में यह भी कहना चाहता हूं कि अन्य किसी दूसरे खेल को हम उतना प्रोत्साहित नहीं करते हैं जितना कि क्रिकेट को हम प्रोत्साहित कर रहे हैं। यह हमारी इर्न्फेशन और ब्रॉडकास्टिंग मिनिस्ट्री जो है वह भी सिर्फ क्रिकेट पर ही ज्यादा जोर दे रही है, दूसरी खेलों के लिए नहीं दे रही है। दूसरे खेलों का समर्थन करने के लिए वह तैयार नहीं है। दूरदर्शन पर भी उसके लिए जो टाइम देना है वह टाइम भी देने के लिए तैयार नहीं है। ऐसी हालत में सरकार की भूमिका स्पष्ट होने की आवश्यकता है।

सर, इतना ही मैं कहना चाहता था। आपने मुझे समय दिया उसके लिए धन्यवाद। मैं मंत्री जी से इन सब बातों का पूरा खुलासा चाहूंगा। धन्यवाद।

SHRI NARENDRA MOHAN (Uttar Pradesh): Mr. Vice-Chairman, Sir, let me read a statement from the report of the inquiry conducted by Shri Y.V. Chandrachud. It is a statement given to the Inquiry Commission by Mr. Natarajan, Sports Editor of the *Indian Express.* He says, "There can be no smoke without fire. There is some truth in the rumour". That shows that the Indian players are involved. I have not gone through the whole report. But this report has definitely raised clouds of suspicion. There may be several Indian players under these clouds of suspicion. Now, the Government of India is trying to prosecute Hansie Cronje, the South African player. Firstly,

we do not know how they are going to prosecute him. My friend, Shri Kapil Sibal, is absolutely correct. It cannot be a case of cheating. It is impossible to prosecute him for cheating. There is no national gambling law in our country. Each State Government has its own gambling law. Under which State gambling law are you going to prosecute him? The hon. Minister should kindly clarify this point.

Betting in the game of cricket has been going on since long. But has the Ministry carried out any preliminary inquiry into betting? If there has been any preliminary inquiry by the Minister or the Ministry, what have been the results? It has been going on since long and so many doubts and questions have been raised about match-fixing and betting. There should have been a preliminary inquiry conducted by the Ministry. If it has been done, I wish to know the results. If it has not been conducted, then the question arises as to why a basic preliminary inquiry has not yet been conducted by the Ministry. Merely making statements is not going to clear the clouds of suspicion over the game of cricket. After all, it is a national game to us. He has said very correctly that to a common man cricket is a sort of a gladiator of Roman times. I mean, they are heroes and they carry with them a national prestige. If they misbehave or if they are under clouds of suspicion or the needle of susipicion points towards them, then it is not only the game which goes down, but the reputation of India also goes down. So, I seek this clarification from the Minister. What is he doing?

Another point is that he has mentioned in the first paragraph, "Investigations will require full support of the persons and the agencies concerned". What has he got in his mind? Who are those persons whose support is he seeking? Are they Indian nationals or the foreign nationals, the Indian players or the foreign players, the BCCI officials or the officials of the International Cricket Board? We know a couple of days back, Mr. Bindra, a luminary in the game of cricket, issued a statement making certain allegations against Mr. Dalmia. I do not want to repeat those allegations because it is not the convention of this House. But the allegations are very serious. Has the Government of India taken the statement of Mr. Bindra seriously? Are they going to make any clarification on this point? (Time Bell) Sir, I have a couple of more points. I am not giving a speech. I am only seeking some clarifications. Now, the BCCI is considered to be more or less a culprit. The Chandrachud report has cleared the BCCI. But, now look at the way everything is coming out about the way the players were chosen,

the way the game was conducted and so on. There are certain people sitting here. Mr. Shukla is here and he has been a member of the Board. I think he should say something on this issue as to how the players are selected.

There are so many allegations now. When all these things happened, is he going to devote some time to restructure the Board of Cricket Control of India? If not, is he going to suggest these things to them?

Another point on which I seek a clarification is, he said that the Government would, in all seriousness, initiate necessary legal measures against the practices of match fixing on the basis of specific complaints. How many complaints has he received? He has referred to only one complaint, mainly against Mr. Cronje. What sort of complaint would he consider? Will he consider it when it becomes an FIR? Or, will he consider it on receipt of some letter? What sort of complaint he has in his mind? He should come out specifically on this issue as to what has he got in his mind.

He said in his statement, 'Any persons having specific information regarding malpractices should come forward with such information.' Sir, Mr. Prabhakar made a statement. If he were given protection of the police, he would give names of those cricketers who were involved in match fixing. Is he committing to this House that protection would be given to such people who would come out with specific information?

Sir, the Minister also said, 'In this regard, cricketing fraternity also has a critical role to play.' I do not know what does he mean to say. Would he explain to me and to the House as to what does he mean when he says 'cricketing fraternity. The whole nation is a cricketing fraternity. Everybody, who loves cricket, is a member of that fraternity. So, what does he have in his mind? Why the people, who are involved, would come and cooperate? Why, those who are involved in betting or match-fixing, or those who are under the cloud of suspicion, would come and cooperate? There should be a clear-cut policy of the Government of India.

Sir, I have read the statement of the Minister in the newspapers. He is of the view that the test players should declare their assets. Is it correct? If so, under what law is he going to compel them? Will he take the help of the Ministry of Finance? Sir, I seek clarifications on these.

SHRI SURESH KALMADI (Maharashtra): Sir, a lot has been said in the Parliament and in the whole country on this. I do not know why the

Government is shying away from a CBI inquiry. If the investigation is in the hands of the Delhi Police, they would submit a report and then the Government might consider it whether it could be given to the CBI or not. I) that is the case, I have nothing to say.

SHRI SUKHDEV SINGH DHINDSA: Any agency includes CB also.

SHRI SURESH KALMADI: There has to be a major operation a: far as cricket is concerned. Not only in this country, but it should be done in all 7-8 countries where cricket is played. Any intelligence agency of a country needs Interpol to coordinate with all other agencies. There are problems to get anybody from other countries. Probably, they could be tried in some other country. After all, it comes under ICC. The ICC is the authority and it can probably, call the South African players to London. Maybe, rules in London may be different, but ICC is the right body in the international arena, as far as cricket is concerned. We have to see what the ICC does on the 2nd or the 3rd of May when the meeting is held. I wish the Indian Cricket Control Board had reacted more strongly. I do not think, Mr. Manohar Joshi was there in the meeting.

If he had been there, I am sure a lot of things would have been done. Unfortunately, they have only done the tabling of the report and this and that. I think a lot of corrective action is required. I am concerned about the security of the people who are speaking out. Mr. R.S. Bindra has said that he is getting threatening calls. I believe one television company, the STAR TV, has also received a threatening call from outside asking them why a particular commentator has said something. It is a very serious matter. I think there is a lot of intimidation of various people who want to speak out. So, I would request the Government that protection must be given to such persons. Otherwise, nothing will come out. If they are receiving threatening calls like this, I think, the Government should give all protection to these people because the Indian public wants to know the truth. Protection also needs to be given to those Indians who are living in South Africa. I believe all South African players etc. in one place were after some Indians and said, "You are the people who have brought disrepute to Cronje." We should give protection to those Indians who are in the organising side of cricket in South Africa. Have you been in touch with the Government of South Africa to give protection to Indians who are living there? Once again you are having a

meeting on 27th with the Cricket Control Board, etc. After all these preliminary reports, 1 think, some strong action needs to be taken.

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Once George Bernard Shaw said about cricket, "Eleven fools are playing and eleven thousand fools are witnessing." If George Bernard Shaw were alive, he would have said, — I am not saying this - "Eleven cheats are playing and eleven thousand persons who have been cheated are witnessing it." Sir, with due respect, I would like to submit that for a horse race, the horses are taken from Bombay to Pune, Pune to Delhi and Delhi to Calcutta and from Ooty to Madras. In the same way, cricket players are taken to Sharjah, Australia, London, India and other places. They are allowed to enjoy. In a horse race, the jockey will pull the rein when it is likely to touch the point. Here also there are some other persons who are called bookies. In this case, we would like to know as to who is the horse they want to pull because it wants to bring a victory. Who is the bookie that wants to pull the rein? Who is this bookie that is responsible for this? We would like to ascertain this from the hon. Minister. Now, coming to clarifications, I would like to say that if an FIR has been registered, it is well and good. We would like to know whether it has been registered under such a bad section. ...*(Interruptions)*.. In Tamil Nadu it is not a good number. ..*(Interruptions)*.. I think he knows better. ...*(Interruptions)*.. .So, I would like to know under which provision of the law you have registered the FIR. The hon. Minister must mention the provision of law under which the FIR in this case has been registered. They definitely cannot register an FIR under section 420 read with section 120 and section 34 of the Indian Penal Code. This case does not come under this section. It also does not come under the Gambling Act because in Madras it is a different Gambling Act, in Pondicherry it is a different Gambling Act, in other places it is a different Gambling Act. So, under which provisions of the law is the Government going to have investigations in this case? This has not been clarified in the statement. But, I would like to say that the Government in all seriousness should take initiatives and necessary legal measures against the practice of match-fixing on the basis of the complaints that may be received after a proper inquiry. If the Government wants to take action, I would like to say that the Government *suo motu* can take action in this regard. An FIR can be resisted and an inquiry can be made. There are a lot of allegations in the papers. You also ascertain whether Mr.Cronje has made that statement. Then, you make an investigation, register an FIR

suo-motu and make an enquiry into the matter and place it on the Table of the House. Thank you.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Rajeev Shukla. He assured that he would give constructive suggestions being a Member of the Board.

श्री राजीव शुकला (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, बहुत छोटा सा क्लेरिफिकेशन मंत्री जी से लेना है कि क्या गवर्नमेंट ने सी0 बी0 आई0 या कोई इंवेस्टिगेटिंग एजेंसी से जांच कराने का फैलाना कर लिया है ? अगर कर लिया है तो किस बात की जांच कराने का फैसला किया है ? चन्द्रचूढ़ रिपोर्ट ने क्लीन चिट दे दी, मंत्री जी ने अपने स्टेटमेंट में क्लीन चिट दे दी कि किसी इंडियन प्लेयर्स या किसी के खिलाफ अभी तक कुछ पता नही चला है । पकड़ा गया है केवल साउथ अफ्रीका में और साउथ अफ्रीकन प्लेयर्स पकड़ गए हैं, हाय तौबा यहां चल रही है इतनी जोर से कि यहां कोई पकड़ लिया गया है । सी0 बी0 आई0 इंक्वायरी करो, बोर्ड की इंक्वायरी करो । बिल्कुल इंक्वायरी होनी चाहिए । लेकिन किस बात की इंक्वायरी, पहले पता चले कि इंक्वायरी किस चीज की, कौन से एलीगेशन की होने वाली है ? उपसभाध्यक्ष जी, एक बात आई है कि एक पत्रिका में मुम्बई पुलिस की कुछ टेम्स को लेकर छपा है जिसमें कुछ प्लेयर्स ने बुकिश से बात की, पैसे लिए और क्या-क्या किया, ऐसे करके कहा जा रहा है । तो क्या उसकी इंक्वायरी कराने की बात है ? अगर उसकी इंक्वायरी कराने की बात है तो बिल्कुल स्वागत है, जरूर करानी चाहिए । मि0 बिन्द्रा ने जो स्टेटमेंट दिया है उनका एक स्टेटमेंट तो बहुत जनरल है कि जगमोहन डालमिया माफिया से जुड़े हुए हैं । इस पर इंक्वायरी कराने की कोई जरूरत नहीं है मेरे ख्याल से । उनके दो महत्वपूर्ण स्टेटमेंट हैं जिनके लिए मंत्री जी उस एजेंसी से कह सकते हैं कि उनमें वह पूछें और वह भी उन्हें जवाब दें । उन्होंने यह भी कहा है कि जब वह बोर्ड के प्रेजीडेंट थे, तो तीन प्लेयर्स बैठिंग कर रहे थे और उन तीनों को उन्होंने कमरे में बुलाकर डांटा कि यह तुमने क्यों किया ? उन्होंने कहा कि सर, हम आपस में बैटिंग कर रहे थे और हम इंग्लैण्ड में कर रहे थे, यहां तो बैंटिग एलाउड है इसलिए हमें करने में कोई ऐतराज नहीं हैं । उन्होंने उनसे कहा कि अगर इस तरह की भावना तुम्हारे अंदर आएगी तो यह गलत बात है, तुमको बैटिंग नहीं करनी चाहिए । इस के बाद उनसे इन तीनों प्लेयर्स के नाम बताने को कहा गया । उन्होंने कहा कि उनके नाम नहीं लेंगे, क्यों कि वह बेचारे बाद में पूछा जाना चाहिए । आपको मैं बताऊं कि मैं भी क्रिकेट में थोड़ा बहुत रहा हूं । क्रिकेट में जो भी मैच फिक्सिंग और बेटिंग है इसमें सिर्फ प्लेयर्स इंवोल्व हैं,

इसमे एडमिनिस्ट्रेटर और बोर्ड के लोगों की कोई सम्बद्धता नहीं हो सकती क्योंकि कोई अपना मुफ्त का पैसा इनको कभी नहीं देगा, वह सीधे प्लेयर्स से कांटेक्ट करता है । सारे प्लेयर्स अब इतने डिमोर्लाइज हैं कि पूछों मत, क्योंकि अब सब पर एलीगेशन लग रहा है । जैसा नरेन्द्र मोहन जी ने कहा है कि कोई जांच कमेटी पहले बन जाए, वह जांच करे और उस पर दूध का दूध और पानी का पानी हो जाए । बिन्द्रा जी नेएक दूसरी बात और कही है । पाकिस्तान के क्रिकेट बोर्ड के सेक्रेंटरी ने शारजाह में आकर उनको बताया, जब एक मैच 1997 में चल रहा था, कि आपकी टीम 200 रनों से नीचे आउट हो जाएगी और चार इंडियन प्लेयर्स रन आउट होंगे । उन चारों प्लेयर्स के उन्होंने मि0 बिन्द्रा को नाम भी दिए । उसके बाद वही हुआ और इंडियन टीम 200 से नीचे आउट हुई और वह चारों प्लेंयर्स रन आउट हुए । जैसा मंत्री जी कह रहे हैं कि एजेंसी जांच करेगी तो उन चारों के नाम मि0 बिन्द्रा से पूछे जाएंगे । इन्हीं दो बिन्दुओं पर अगर काम हो जाएगा तो तीन प्लेयर वह पकड़े जाएंगे और चार प्लेयर वह पकड़े जाएंगे तो इस तरह सात प्लेयर्स पकड़े जाएंगे । या हो सकता है कि तीन उनमें कॉमन हों जो उस समय बैंटिंग कर रहे थे । अगर उन पर जांच कराएं तब तो ठीक है । बाकी बी0 सी0 सी0 आई0 पर कमेटी बैठाएं, जो और तमाम संस्थान हैं सरकार के हाथ में उनकी ऑलरेडी आलोचना हो रही है कि वहां सत्यानाश हो रहा है । क्या होने वाला है ? मैं नहीं समझता कि कोई अच्छा रिजल्ट निकलेगा । स्पेसिफिक एलीगेशन की अगर इंक्वायरी कराई जाएतो आउटलुक मेग्जीन ने जो दिया है मुम्बई पुलिस के हवाले से, वह भी आएगा । दूसरा, मि0 बिन्द्रा के दो स्टेटमेंट हैं,वह तीन प्लेयर्स वाला और दूसरा चार प्लेयर्स वाला शारजहां का, मनोज प्रभाकर भी कोई नाम नहीं दे रहे हैं । चन्द्रचूड़ नेउनसे बहुत पूछा लेकिन उन्होंने कोई नाम नहीं दिया । तो मनोज प्रभाकर को जितनी पुलिस देनी हैं वह दे दें, बिन्द्रा साहब को भी पुलिस ढिंडसा साहब प्रोवाइड करा दें । उनसे नाम जरूर लिए जाएं । वरना क्या हो रहा है कि सारे प्लेयर्स, पूरी क्रिकेट कम्युनिटी सब को शक के घेरे में रखा जा रहा है, जो सबसे गलत बात है । इसलिए मंत्री जी इसको क्लेरिफाई करें तो बहुत अच्छा होगा ।

SHRI M. VENKAIAH NAIDU (Karnataka): Madam Deputy Chairman, I am neither a cricketer nor a cricket fan. I don't have that much time also. Like many other people in the country, 1 also have many other important things to do. But I feel, whether we like it or not, cricket has become...

AN HON. MEMBER: A mania.

SHRl M. VENKAIAH NAIDU: ...a mania, or a weakness, or whatever it is, of the country and also of the world. *(Interruptions)* They are

playing; others are watching! So, I fully agree with Shri Suresh Kalmadi that a major operation is required. Secondly, the Government should not lose further time in ordering a CBI inquiry. The CBI, in turn, should get in touch with the Interpol and then it should try to take this inquiry to its logical conclusion. Thirdly, I am not in agreement with some of the Members who said that हो सकता है कि इंडियन भी इसमें हों । I Using this forum and making some general comments, without a firm information, will affect the morale of the players. Sir, whoever does it - the name of this South African chap has been mentioned - I can say one thing and that is, the Delhi Police or the Bombay Police have done a yeoman's service to the cause of this game and to the people, in general, because they have brought out the truth. This is more than an anti-national activity. If the South Africans are really sensitive, they must feel unhappy about their players getting involved, instead of getting into this controversy that the Indians have revealed it, the Delhi Police have unearthed it, and so on. After all, anybody doing this is doing a disservice not only to his country but to the entire cricket fraternity. That being the case, I feel that we should not jump to conclusions. My friend, Rajiv Shuklaji, was mentioning it. I am at a loss to understand this. Prabhakar did not reveal anything. Now, he is asking for protection. Bindraji did not reveal anything. Now, he is asking for protection. What is happening? Why have the things been kept secret so far? There was an inquiry commission. Nothing was given to the inquiry commission. Mr. Bindra had also held important positions - I don't know much about him - and now his is making serious allegations. The entire atmosphere is getting vitiated and unnecessary controversies are coming up. So, I would like to know about this from the Government. Of course, they have said that they are ready for any sort of inquiry ...*(Interruptions)*... Sir, I would like to know from the ...*(Interruptions)*... Sir, my only suggestion to all, including the media and the people outside who are getting involved in this controversy, is not to make any allegations against anybody, without any definite information. We are not doing any service to anybody by making these allegations. So, all these aspects that have been mentioned by various Members can be inquired into. आप गवर्नमेंट से पूछ रहे हैं बी0 सी0 सी0 आई0 के ऊपर एक्शन लेंगे तो कुछ होगा ही नहीं । That also is known to everybody. And, as he rightly said, if at all anybody takes part in this betting or gambling, in this heinous crime, it is not possible, without the cooperation of the players. But now it has happened in such a way that an Indian middleman is involved - his conversation has been taped and

the Police has the taped scripts of the conversation - and there is some basis. The Police have really done a good job. They should be complimented. They should be congratulated. They have done a service to the entire cricket fraternity in the world. I can say that. Instead of trying to find fault with them, we should really compliment them.

SHRI SANTOSH BAGRODIA (Rajasthan) : Thank you, Mr. Vice-Chairman. Sir, to begin with, I would like to salute the Delhi Police. I am a cricket enthusiast, not like Shri Venkaiah Naidu. I have plenty of time because we are not in the Government. I do not have any work. My entire family is having a lot of interest in cricket. But, now, I feel, after this episode, nobody wants to see a cricket match. I hate to go to see the matches. I do not want to see a drama. I go to see a match. I am a cricketer myself. I am a sportsman myself. I play every game; political and otherwise. But they are all played with some rules. They are not played for cheating. When the Government says in the statement that, at this stage, it does not have any specific complaint against any particular Indian cricketer or against any office-bearers of the Board of Control for Cricket in India, I am amazed. Why? Because, if there is a case of some kind of cheating against an ordinary policeman, the CBI comes into the picture. Even in the case of one individual, it is done. But, here, where a lot of allegations have been made and where lakhs and lakhs of people, poor countrymen, and crores and crores of rupees, are involved, the Government is saying that they want a proof. Your Government has said that all defence deals from 1985 onwards will be investigated. Do they have any evidence? Has anybody lodged an FIR? You can go to any extent, for political reasons, but when the issue of helping the poor people, helping the sportsmen comes in, you want a proof. When the question of having a good game, either cricket or football or any other game, arises, you want to sit quiet. You are saying that you can't have an inquiry. My friend, Mr. Shukla, has said that the players are demoralised. Yes; the players are demoralised because nobody knows as to what is happening. Why not have an inquiry? Let us find out the whole thing जैसे हिन्दी में कहते हैं, "दूध का दूध और पानी का पानी ।"If somebody has done any mischief, he has to be taken to task. The law has to take its own course. Why are you sitting idle? Mr. Minister, like the Delhi Police, the entire world will salute the country, if you go in for a CBI inquiry, or whatever inquiry you may feel right. There are no wild allegations. It is not only Mr. Bindhra or Mr. Manoj Prabhakar, who have made wild allegations, but somebody else

will also make wild allegations. We have to meet them. As my friend has said, the CBI, or whatever agency you may feel right, should be asked to enquire into this to bring out the right results. We want to know the level of sports in the country. Forget about what is happening in South Africa or as to what they are doing. Forget about what other players are doing. At least, we want to know what is happening in our own country. Can we do it, without having a proper inquiry? Mr. Vice-Chairman, Sir, there is a news about Ranga Billa. Whenever the names of Ranga Billa come, we think of the Chopra children. There is a lot of problem in the country. Why don't you contact Ranga Billa and find out as to what is happening. They have details as to how the bookies are operating. Similarly, Sir, the news is, "There is too much at stake in cricket. Cricket is the golden goose, laying diamonds, platinum and other forms of eggs." Do you want this stake to continue? The beneficiaries will only be the unscrupulous elements, who cheat people. Or, on the other hand, if at all you want these eggs, they should be used for the benefit of the country. Sir, today, the news says, "What to talk of one-dayers, even veteran ties are fixed? What is happening? Even veteran ties are fixed. You do not want to trust any newspapers, you do not want to trust Mr. Manoj Prabhakar, you do not want to trust the police. Whom do you want to trust? You can ask the CVC. It can find out as to how an inquiry can be conducted into it. Sir, I want that a serious inquiry should be made. Thank you.

श्री खान गुफ़रान ज़ाहिदी (उत्तर प्रदेश) : सर, आपने मुझे मौका दिया, इसके लिए बहुत-बहुत शुक्रिया । मैंने स्टेटमेंट पढ़ा । स्टेटमेंअ पढ़ने में लगता है कि बहुत ज्यादा जानदार नहीं हैं, बहुत बेजान स्टेटमेंट है, क्रिकेट को बेजान बनाने की एक और कोशिश है । जार्ज बर्नाड शॉ ने एक बार कहा था जब वे लंदन गये थे, पांच दिन का कोई टैस्ट मैच हो रहा था, सुबह से लेकर शाम तक वह मैच चला । उन्होंने अपनी कमेंटरी में लिखा कि-

"Cricket is a game of fools. Bigger are those who see it, and still bigger are those who listen to the commentary,"

ग्लोरियस अनसर्टेनिटी का यह गेम, कोई यह नहीं कह सकता कि मैं सौन रन बना लूंगा, कोई यह नहीं कह सकता कि मैं पांच मिनट में वापस आ जाऊंगा, कोई यह नहीं कह सकता कि मैं छः कैच लूंगा या यह कर लूंगा । हॉकी मेहनत-मशक्कत और जोश-खरोश के साथ खेली जाती है और जब टीम वर्क हो जाता है तब गोल होता है । इसमें हर इनडिविज़ुअल प्लेयर के साथ उसकी एक अलग नफ़सियात होती है । वह नेशनल टीम में किस मुश्किल से आता है और कैसे वह चलता है, इसको ज़रा सोचने की

ज़रूरत है। कितना ज़बरदस्त कंपीटीशन है पूरे हिंदुस्तान में नेशनल टीम में आने के लिए। फिर जब कभी कोई टीम हारती है तो वह रीस्ट्रक्चर की जाती है और उस रीस्ट्रक्चरिंग में बहुत सारे लोग ड्रॉप कर दिए जाते हैं। हमारे माननीय सदस्य इस बात को महसूस करते होंगे कि उसमें कोई भी किसी पर इलज़ाम लगा सकता है। फैक्ट्स कहां हैं ? बेटिंग और मैच फिक्सिंग दो अलग आइटम हैं। बेटिंग को कोई नहीं रोक सकता। मैं आप ही से बेट कर लेता कि आज आप इस चेयर पर बैठेंगे या नहीं बैठेंगे। मुझे तो नहीं मालूम और मैं तो हार जाता आज, पांच रुपए हार जाता। यही होता है। आज से नहीं, एक अर्से से हमारे यहां बेटिंग चली आ रही है। पहले कुश्ती हुआ करती थी। आज वर्ल्ड फेडरेशन की कुश्तियां होती हैं लेकिन उस ज़माने में भी नूरा कुश्ती हुआ करती थी। शायद हमारे मंत्री जी जानते होंगे, पंजाब में बड़ी कुश्तियां होती हैं और वहां नूरा कुश्ती का बड़ा दस्तूर है। जो हारता है, उसको ज्यादा पैसे मिल जाते हैं। कोई वक़ार के लिए लड़ता है और कोई पैसे के लिए लड़ता है। तो जब नेशनल टीम में आ जाते हैं तो यह हो सकता है कि कुछ प्लेयर्स ऐसा करते हों जैसा कि हमारे एक साथी ने कहा। हो सकता है कि बाहर बेटिंग बहुत ज़बरदस्त पैमाने पर होती हो। गैम्बलिंग का बहुत दस्तूर है। हर सूबे में गैम्बलिंग के अलग-अलग कानून हैं और हर सूबे में गैम्बलिंग हो रही है। मुझे कहना यह है कि आज हमारी पूरी टीम डीमॉरेलाइज्ड़ है। प्रत्येक खिलाड़ी डीमॉरेलाइज्ड़ है और जब कोई आऊट होगा तो जिस पर चाहे उंगली उठा दीजिएगा। इसलिए बस पर एक ही बात लागू करना ठीक नहीं है ? जब मुकदमा दायर होता है, उस समय हर बात जो कही जाती हैं उसको सब्सटैंशिएट किया जाता है। हमें यह कहना है कि सी0 बी0 आई0 बहुत बड़ी एजेंसी है, उसमें बहुत से मुकदमे चल रहे हैं। बहुत से मुकदमे चले हैं और बहुत से मुकदमे छूट गए। बड़े-बड़े नाम यहां आए, तीन-तीन, चार-चार दिनों तक खूब बहस हुई और उन पर मुकदमे भी चले और सब छूट गए लेकिन यह एक ऐसा केसे है जिसको दिल्ली पुलिस ने पकड़ा है और बाहर के लिए मुल्क की टीम के कप्तान ने खुद इसको एग्री भी कर लिदया है तो इस मामले को... मैं फिर कह रहा हूं आपसे कि पूरी टीम को डीमॉरेलाइज़ मत कीजिए,पूरे मुल्क को डीमॉरेलाइज़ मत कीजिए। इससे नेशनल कैरेक्टर पर बहुत बड़ा धब्बा लगेगा अगर आपने सही अंदाज़ से इसकी इनक्वॉयरी नहीं की। मैं आपसे सिर्फ इतनी गुज़ारिश कर रहा हूं कि जो कुछ भी प्रोब करना है, जैसा कि हमारे साथियों ने कहा, उसको इंतहाई खामोशी के साथ बैठकर करिए और इस तरह करिए कि चीज़ पकड़ में भी आ जाए और जब खुले तो कुछ ही लोगों तक सीमित रहे। पूरी टीम को पूरे मुल्क को डीमॉरेलाइज़ मत कीजिए। इस तरह का कोई काम नहीं होना चाहिए जिससे कि हम सिर झुकाकर चलें। शुक्रिया।

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): The last Member seeking clarifications, Shri Virumbi.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu) : Mr. Vice-Chairman, Sir, I want to know whether this episode is going to be inquired into in an isolated manner or there will be a comprehensive inquiry. Some time ago, we have been told that when our own players were playing in the Middle East and five wickets were lost one after another, at that time, it was reported that one, Sunil Gavaskar, made a statement that some message was received from a dressing room. None else but the Captain or the Coach used to give messages to the players on the ground. Is it a fact that the message there was received not from the Captain or from the Coach but from a dressing room? Was such a statement made in the media by Sunil Gavaskar? If so, I want to know whether it has been inquired into previously by the Government. If not, I want to know whether this statement will also be included in the inquiry to find out whether there is any nexus, whether it is a continuous process- that is, the crime is a continuous process-and whether there is any cartel in this field. I want to know these things from the hon. Minister.

श्री सुखदेव सिंह ढिंडसा : सर, मेरी स्टेटमेंट के बाद इस हाउस के बहुत ही काबिल और पुराने मेम्बर्स ने जो बातें कहीं हैं, वे एक दूसरे से मेल नहीं खाती हैं । सिब्बल साहब बहुत बड़े वकील हैं । वे कह रहे थे कि अगर इसमें पड़ गए तो आप कभी जीत ही नहीं सकोगे, खत्म हो जाएगे,ये क्यों कर रहे हो, होना ही नहीं चाहिए था । श्री सेनगुप्त जी कह रहे थे कि इतनी देर क्यों लगा दी ? आपने सीबीआई की इन्क्वायरी क्यों नहीं कराई, अभी तक क्या देख रहे हो ? गवर्नमेंट तमाशा देख रही है । ऐसी ही कई बातें और मेम्बर्स ने भी कही हैं । जिस दिन यह पेपर्स में आया, मैं यहां पर मौजूद नहीं था, चंडीगढ़ में था, पंजाब में था अगले ही दिन आकर मैंने सारी संबंधित एजेसीज की मीटिंग बुलाई, जिसकें दिल्ली पुलिस भी थी, मेरा डिपार्टमेंट भी था, मिनिस्ट्री ऑफ होम अफेयर्स भी थी और मिनिस्ट्री ऑफ एक्सटर्नल अफेयर्स भी थी । हमने डिसकशन किया और दिल्ली पुलिस से सारी रिपोट्र्स ली । हमें दिल्ली पुलिस की रिपोट्र्स पर तसल्ली हुई । जो ठीक लाइन पर काम कर रहे हैं, उनके पास सबूत भी है । उस वक्त टेप भी नहीं आई थी, मीटिंग के बाद आई थी । लोगों में शंका पैदा हो रही थी इसलिए मैंने कहा कि टेप को मीडिया में दे दीजिए औ बताइए कि इस टेप में क्या है ताकि लोगों को यह बात समझ में आए कि यह कोई फेब्रीकेटिउ केस नहीं है । सिब्बल साहब कह रहे हैं कि उन्होंने किसी से मंजूरी नहीं

ली। मैं तो एडवोकेट नहीं हूं, मेरा ख्याल है पुलिस को इसके लिए किसी की इजाजत लेने की जरूरत नहीं थी। उनके अधिकार में है कि वे केस रजिस्टर्ड कर सकें क्योंकि उनके पास सबूत था। इसलिए हमने उसके शुरू करवाया। यदि उस वक्त हम उसके अलावा कोई और इंक्वायरी शुरु करवाते तो लोग कहते कि सरकार इस इंक्वायरी में कोई अड़चन पैदा करना चाहता हैं इसलिए हमें कोई और एजेंसी लगा दी। हम उनको पूरा टाइम देना चाहते थे। यह नहीं कि हमने सब पुलिस पर छोड़ दिया और हम अपने घर में बैठ गए ऐसा नहीं था। दिल्ली पुलिस ने बहुत अच्छा काम किया है। हमारे हाउस में और लोक सभा में उसकी तारीफ हुई हैं। जब 27 तारीख को मीटिंग हो ने जा रही थी तो कई मेम्बर्स ने कहा कि मीटिंग करने से क्या होगा। हनमे मीटिंग में क्रिकेट से जो लोग जुड़े हुए थे या जुड़े हुए हैं सभी को बुलाया था। चाहे वे बीसीसीआई टीम के कैप्टन हो, मैनेजर हों, प्रेजीडेंट हो या सैक्रेटरी हों और जो तत्काल तीन लोग रिटायर हुए थे, सभी बुलाया था। यहीं नहीं जो खिलाड़ी और एडमिनिस्ट्रेटर भी रहे थे, वे भी बुलाए थे जिनमें नवाब पटौदी भी हैं .... गावस्कर हैं और इसी तरह से एडमिनिस्ट्रेटर जोशी जी बैठे हैं, सिंधिया जी प्रेसीडेंट रहे हैं, वह भी बुलाए हैं, कीर्ति आजाद मेंबर पार्लियामेंट हैं वे भी बुलाए गए हैं वे भी बुलाए गए हैं, जेटली साहब जो दिल्ली के प्रेसीडेंट हैं, उन्हें भी बुलाया है। ऐसे लोगों को बुलाया है जिनको इस गेम की जानकारी भी है और जो इसके साथ बहुत अर्से से जुड़े हुए हैं। इनकी हमने 27 तारीख को मीटिंग बुलाया हैं। इसीलिए अभी तक कोई फैसला नहीं किया गया। इस मीटिंग से पहले और दूसरा मुझे मालूम था कि 17 तारीख को पार्लियामेंट का सेशन शुरू होने वाला है, इसलिए पार्लियामेंट में भी इस पर डिसकशन होगा और पार्लियामेंट में मेंबरों के क्या व्य होते हैं वे हमारे पास आ जायेंगे जब सारे डिसकशन का खुलासा हमारे पास आ जाएगा, उसके बाद 27 तारीख को जो इससे वाबस्ता रहे हैं या अब हैं, उनके साथ एक मीटिंग करके उनके साथ डिसकशन करेंगे। इसमें कोई दो राय नहीं हैं कि सारा मुल्क बहुत ही शर्मिदगी महसूस कर रहा है। हालांकि अभी यह प्रूव नहीं हुआ हैं लेकिन लोगों को चिंता भी और शर्मिन्दगी भी लोग महसूस कर रहे हैं। यह बहुत बुरी बात है। अभी बागड़ोदिया जी ने जैसे कहा कि यह लोगों के साथ धोखा है। हालांकि अभी यह प्रूव नही हुआ है लेकिन ऐसी बातें आई हैं जिनसे लोगों को दूख हुआ है। लेकिन हर मैच फिक्स होता है ऐसी बात हम नहीं मान सकते। ...(**व्यवधान**)... यह इसलिए है और आप भी मीडिया में पढ़ते हैं कि लोग कहते हैं कि हमारे साथ धोखा हुआ है। आप भी मीडिया के आदमी हैं। मीडिया में यह सब आ रहा है और यहां पर यही आनरेबल मेंबर कह रहे हैं। यह भी हमारे लिए बड़ी शर्मनाक बात है कि जो बुकीज के नाम आ रहे हैं वे सब हिन्दुस्तानी हैं। एन0 आर0 आई0 हैं और हिन्दुस्तान में पैदा हुए हैं, बुकीज सब

इंडियन हैं। हम यह नही चाहते हैं पहले ही हर बात क्रिटिसिज्म हो। हम नहीं चाहते थे कि पार्लियामेंड के सेशन से पहले कोई फैसला करें। इस पर सरकार ने अभी तक कोई अपना मत नहीं बनाया हैं कि इस मामले को सी0 बी0 आई0 को दिया जाए कि किसे दिया जाए। मैंने जब लोकसभा में स्टेटमेंट दी और उस पर जब डिसकशन हुआ तो वहां कहा गया कि अगर सी0 बी0 आई0 को दोंगे तो यह दस साल तक भी नहीं पूरा होगा, कोई और तरीका निकालों। इन सब बातों पर डिसकशन 27 तारीख को होने जा रहा है। हम सोचते हैं कि किसी भी गवर्नमेंअ एजेंसी से इसकी इंक्वायरी कराई जा सकती हैं जिसमें सी0 बी0 आई0 भी इन्क्लूड है। इसीलिए मैं स्पेसिफिकसली सी0 बी0 आई0 नहीं कह रहा हूं। कई लोगों को सोचना है कि सी0 बी0 आई0 शायद इसको कर भी न सके क्योंकि इसके पास बहुत काम है। मैंने होम मिनिस्टर साहब से बात की कि कल वे कह सकते हैं कि हमारे पास इतना काम है। रोज ही उनके पास कई छोटे बड़े केस आ जाते हैं। जब भी कोई बात होती है तो मांग की जाती है कि इस केस को सी0 बी0 आई0 को दे दो। हम यह नहीं कहते हैं कि हम इस मामले को सी0 बी0 आई0 को नहीं देंगे लेकिन 27 तारीख की मीटिंग के बाद गवर्नमेंअ इस पर पूरी तरह से सोच विचार करके यह फैसला लेगी कि इसकी इन्क्वायरी करायें। यहां पर मैं यह कहना चाहता हूं कि हमारा कोई भी इरादा किसी एसोसिएशन या किसी फैडरेशन पर कब्जा करने का नहीं हैं। ये आटोनामस बाडी हैं हमारा ऐसा कोई इरादा नहीं हैं। अभी यहां पर एक माननीय सदस्य ने कहा इसका टोटल ओवरहाल किया जाए। लेकिन यह आटोनामस बाडी है, और हमारे पास कोई हथियार नहीं है जो हम इसको बिल्कुल ओवरहाल कर दें। इस बारे में सरकार जो महसूस करकेगी कि हिन्दुस्तान के लोग और हमारी पार्लियामेंट क्या चाहती है, उनके क्या जज्बात हैं, इसको मद्देनजर रखते हुए सरकार इन्क्वायरी भी कराएगी और अगर जरूरत पड़ेगी तो ऐक्शन भी लेगी। दूसरी बात यह हैं कि किसी आनरेबल मैम्बर ने यह कहा कि बी0 सी0 सी0 आई0 के पास पैसे बहुत हो गये हैं और उनका मिसयूज हो रहा है। कोई मेरे पास आए, उन्होंने कहा कि 65 लाख रुपये सिर्फ एक साल में छः-आठ मीटिंग्ज़ में खर्च किये हैं। लेकिन प्लेयर्स की इम्प्रूवमेंट के लिए सिर्फ 16 लाख रुपये खर्च किये गये। सब तरह की बातें आ रही हैं। पी0 आई0 एल0 भी हाई कोर्ट में दाखिल हुई है। यह सब किसी के कहने से हम नहीं मान सकते हैं जब तक साबित न हो जाए हम नहीं मान सकते हैं। लेकिन पैसा जरूर है। सिंधिया साहब ने भी लोक सभा में कहा ओर उस हाऊस ने एक्सेप्ट भी किया कि कोई लिमिट रख दी जाए चाहे कोई फेडरेशन या एसोसियेशन हो जितना उनके पास पैसा आ जाए उसके ऊपर अगर आ जाए तो उस पैसे को उसी गेम के लिए या किसी दूसरी गेम के लिए जिससे उम्मीदें है, जिसको कोई पैसा देने के लिए तैयार नहीं

है, उस पर खर्च किया जाए। जैसे हॉकी की बात हुई, हमारे यहां टेनिस के बहुत अच्छे खिलाड़ी हैं, उनसे बहुत उम्मीदें हैं। लेडीज़ वेट लिफ्टिंग से हमें बहुत उम्मीदें हैं। वह ओलम्पिक्स में कुछ कर सकती हैं। ऐसे और गेम्स हैं, उन पर क्यों नहीं खर्च किया जाता है। यह मैंने लोक सभा में भी कहा और अपने स्टेटमेंट में भी कहा कि इसमें दोषी हम सब हिन्दुस्तानी भी हैं। क्यों हैं ? क्रिकेट का गेम ऐसा गेम है जिसको सारे हिन्दुस्तान ने सिर पर उठा लिया। दूसरे गेम जैसे हॉकी है इसमें हमने इतने गोल्ड मेडल जीते हैं। ठीक है कुछ देर के लिए हॉकी पीछे रह गई थी। इस बार फोर नेशंस ट्र्नामेंट जीत कर आए हैं। अगर जीत कर आएं फिर भी कोई नहीं पूछता है और अगर हार कर आ जाएं तो उसको गाली निकालेंगे। क्रिकेट की टीम जीत कर आ जाए या हार कर आए तो हीरो। नेचुरली अगर ऐसी स्थिति हो जाए, कोई भी उनकी जगह हो, ऐसे ही बिहेव करेगा। मैं भी हूं और आप भी हैं, आप देख लीजिये। उनको किसी ने पूछना ही नहीं हैं अगर वह हार भी गये फिर भी हीरो। जिसको तीन लाख रुपये एक मिनट का किसी बिजनेस हाऊस ने देना हो उसको पांच लाख रुपये कर देते हैं, हार कर भी आ गए या दो रन भी नहीं बनाए हैं। ...(**व्यवधान**)

श्री दीपांकर मुखर्जी (**पश्चिमी बंगाल**) **:** यह मार्किट इकोनोमी हैं। (**व्यवधान**)

श्री सुखदेव सिंह ढिंडसा : इसलिए सब कुछ सरकार देख रही है, सब पहलुओं पर विचार कर रही है। 27 तारीख को मीटिंग के बाद हमें अगर जरूरत पड़ी तो आपके पास भी आएंगे और गवर्नमेंट अपने आप भी जो मुनासिब समझेगी, वह कार्यवाही कर सकती है और करेंगे। इसलिए आपको यकीन दिलाना चाहता हूं कि गवर्नमेंट इस पर बहुत सीरियल है और कोई भी लीनियेंट व्यु नहीं ले रही है। इससे बहुत चिंतित भी है और इसका पूरा इलाज कैसे हो सकता है, इस पर भी सोच रही है। ठीक है सिब्बल साहब जैसे वकी बैठे हैं शायद कोर्ट आफ लॉ में हम कामयाबी न ले सकें लेकिन कोशिश करेंगे और सच्चाई को सच्चाई और दूध का दूध, पानी का पानी जैसे बागड़ोदिया जी ने कहा, सामने लाएंगे। दूसरी बात स्टेटमेंट की है। मैंने अपने स्टेटमेंट में भी लिखा है कि अगर कोई भी किसी भी चीज को साबित करना चाहे, किसी का नाम लेना चाहे, और किसी किस्म की सिक्युरिटी चाहे तो गवर्नमेंट की ड्यूटी है मैंने कहा कि We are ready to give them any security. चाहे कोई भी चाहता हो, चाहे मनोज प्रभाकर जी हों, चाहे बिंदरा साहब हों, कोई भी हो, हमें इससे कोई मतलब नहीं कि कौन है, कौन नहीं, अगर बी0 सी0 सी0 आई0 कहता है कि हमें भी सिक्युरिटी की जरूरत है तो सरकार का फर्ज है। अगर कोई होम मिनिस्टरी के पास आया हो तो मैं नहीं कह सकता लेकिन कम से कम मेरे

पास अभी तक किसी भी तरफ से कोई इन्सान नहीं आया जिसने किसी किस्म की सिक्युरिटी मांगी हो। जब मांगेंगे तो हम सिक्युरिटी भी देंगे।

दूसरी बात सिब्बल साहब ने कही, कैसे होगा। वह तो दिल्ली पुलिस कह रही है कि हमने इंटरपोल को भी एप्रोज किया है। इसके थ्रू भी जो करने वाले हैं वह कर रहे हैं। वह तो ला विल टेक इट्स आने कोर्स। इसमें हम कुछ ऐसा नहीं कह सकते हैं। वह तो कानून की बात है। क्या होता है, कैसे होता है वह तो दिल्ली पुलिस कर रही है और वे ही बता सकते हैं। उसको अभी इसमें लाना भी नहीं चाहिए। इसलिए मैं सब मेम्बर्स का बहुत आभारी हूं कि जिन्होंने कन्सर्न भी शो किया और मुझे कुछ सजेसंस भी दिए। मैं उनकी सभी सजेसन्स को मद्देनजर रखूंगा जब हम 27 तारीख को डिसकस करेंगे। थैंक्यू वेरी मच।

SHRI VAYALAR RAVI (Kerala) : Sir, what about the other statement?

उपसभाध्यक्ष (श्री सुरेश पचौरी) : अभी बताता हूं ...**(व्यवधान)** अब आपका क्या है ? ...**(व्यवधान)**

श्री ब्रतीन सेनगुप्त (पश्चिम बंगाल) : मंत्री जी 27 को आपकी जो मीटिंग हो रही है उसमें सी0 बी0 आई0 की इन्क्वायरी से ज्यादा मजबूत और कोई इन्क्वायरी अगर आप कर सकते हैं तो ठीक है, बहुत अच्छी बात है। लेकिन कम से कम सी0 बी0 आई0 इन्क्वायरी 27 की मीटिंक से होगी कि नहीं यह आप बताएंगे कि नहीं, नम्बर एक। दूसरा है The Government should not dilute the case.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : दूबारा स्पष्टीकरण मत पूछिए।

SHRI BRATIN SENGUPTA: The Government should not dilute the case.

श्री सुखदेव सिंह ढिंडसा : इसमें यहीं है कि गवर्नमेंट एजेंसी कोई भी इसमें इंक्लूडिंग है।

श्री ब्रतीन सेनगुप्त : कम से कम सी0 बी0 आई0। उससे ज्यादा हो तो ठीक है You should not dilute the case by saying that every match is fixed. ऐसा कुछ बोले नहीं हैं There have beeb specific allegtaions of match fixing in certain cases. यह नहीं है कि हाकी का मैच कोई भी हार जाएगा तो कह देंगे मैच फिक्सिंग हुई थी। मैच में कोई न कोई तो हारेगा ही This is not such a simple case. It should not be diluted like that. This is a specific case of match-fixing against certain matches. उसको डाइल्यूट नहीं करना चाहिए कि हर मैच में ऐसा हो सकता है

SHRI KAPIL SIBAL: Actually, the sense of the House is that every cricketer should not be painted with the same brush. Let the dignity of the game be maintained and the confidence of the public in the game be maintained. If you have strong proofs, specific proofs, against individuals, prosecute them by all means and vindicate the law. That is what we want and that is the sense of the House.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : माननीय कृषि मंत्री श्री सुंदर लाल पटवा दूसरे सदन में सूखे पर हो रही बहस में व्यक्त होने की वजह से .....

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI O. RAJAGOPAL). Sir, the hon. Minister is now busy in the Lok Sabha, where the drought situation is being discussed. He has suggested that it can be taken up tomorrow.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : कल वक्तव्य हो जाने दीजिए

SHRI VAYALAR RAVI: No, no. Where is the statement? You could have placed it on the Table of the House.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : नहीं, नहीं, जो संबंधित मंत्री हैं वे ही मौजूद नहीं हैं तो उनका वक्तव्य कैसे होगा । उनकी सूचना यह आई है कि सूखे पर लोग सभा में बहस चल रही है इसलिए वे यहां आकर वक्तव्य देने की स्थिति में नहीं हैं ।

SHRI VAYALAR RAVI; Does he have no other Minister with him?

उपसभाध्यक्ष (श्री सुरेश पचौरी) : ठीक है वह वक्तव्य कल सदन में हो जाएगा ।

अब सदन की कार्यवाही कल मंगलवार 25 अप्रैल, 2000 को प्रात : 11 बजे तक के लिए स्थगित की जाती है ।

The House then adjourned at fifty three minutes past six of the clock, till eleven of the clock, on Tuesday, the 25th April, 2000.